

HIGH COURT OF SIKKIM
GANGTOK

No. 03/Confdl/HCS

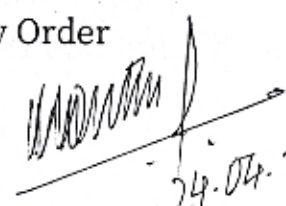
Dated: 24.04.2021

CIRCULAR

In view of sudden increase of COVID-19 cases in the State of Sikkim and considering the welfare of all the stakeholders, the Hon'ble Full Court in its meeting held on 22.04.2021 has decided to continue hearing of cases in the High Court of Sikkim and all the Subordinate Courts of the State in virtual mode (through video-conferencing) w.e.f 26.04.2021 and until further orders. The jurisdictional District Judges will monitor the overall situation within their respective Districts.

The instructions contained in Notification No. 77/HCS dated 18.03.2020, Guidelines No. 78/HCS dated 18.03.2020, Standard Operating Procedure No. 137/HCS/Comp dated 24.03.2020 and Circular No. 02/Confdl/HCS dated 18.07.2020 shall however, remain in operation. Circular No. 16/Confdl/HCS dated 25.03.2021 stands modified.

By Order


(K.W. Bhutia)

REGISTRAR GENERAL

24.04.2021